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SECRET



# The Gujarat Government Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

MONDAY, OCTOBER 31, 1960 / KARTIKA 9, 1882

Separate paging is given to this Part in order that it may be filed as a separate compilation.

### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the President on the 17th October 1960, is hereby published for general information.

M. G. MONANI,

Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT No. XIV OF 1960

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 31st October 1960.)

An Act to provide for uniformity in the provisions of the Indian Limitation Act, 1908, in its application to the State of Gujarat.

It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Limitation (Gujarat Amendment) Act, 1960.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title  
and com-  
mencement

Extension  
of amend-  
ments made  
by section 2  
of Bom. VI  
of 1937 to  
rest of Guja-  
rat State.

2. For the purpose of providing for uniformity in the provisions of the Indian Limitation Act, 1908 ( hereinafter referred to as "the principal Act"), in its application to the State of Gujarat the amendments made to that Act in respect of the Bombay area of the State of Gujarat by section 2 of the Indian Limitation ( Bombay Amendment ) Act, 1937 ( hereinafter referred to as the "amending Act") shall extend to and be in force throughout the State of Gujarat. Bom. VI of 1937.

Saving.

3. Notwithstanding anything contained in section 2 of this Act every suit of the nature specified in section 2 of the amending Act, instituted in any Court situated in that part of the State to which the amending Act is now extended, and pending at the date of the commencement of this Act either in a Court of first instance or of appeal, shall be deemed to be governed by article 5 of the First Schedule to the principal Act, as if that article had not been repealed.